

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 128 of 2020

IN THE MATTER OF:

RHI India Pvt. Ltd. & Ors.

....Appellants

Vs.

**Union of India
Ministry of Corporate Affairs
Through the Regional Director, Western Region**

....Respondent

Present:

For Appellants: Mr. Sudipto Sarkar, Sr. Advocate with Mr. Adhish Sharma and Mr. Navpreet S. Ahluwalia, Advocates

For Respondent:

O R D E R
(Virtual Mode)

21.08.2020: Heard the Learned Counsel for the Appellant. He submits that the Amalgamation Scheme has been disapproved by the National Company Law Tribunal, Mumbai Bench only on the ground of appointed date. But in the scheme the appointed date has been disclosed and there was a clause that the appointed date may be fixed by the Tribunal.

Let notice be issued to the Respondent through speed post. Requisites alongwith process fee, if not filed, be filed till 25.08.2020. If the appellant provides the e-mail address of the Respondent, let notice be also issued through email or any other available mode.

List the matter 'For Admission (After Notice)' on **18th September, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/nn